

(including nationalised banks) operating in the District of Madurai, under the Annual Credit Plans for the calendar years 1987 and

1988 and the financial year 1989-90 is given below:

*Performance under Annual Credit Plans in Madurai District*

(Rs. in crores)

Year	All sectors including Agriculture		Agriculture	
	Target	Achievement	Target	Achievement
1	2	3	4	5
1987	66.02	64.82	40.61	46.88
1988	77.24	72.20	49.90	51.64
1989	73.72	N.A.	41.48	N.A.

(The figures above relate to disbursals)

**Payments to Attorney General**

5923. SHRI RAM BAHADUR SINGH: Will the Minister of LAW AND JUSTICE be pleased to state the amount paid to Attorney General, Government of India during January 1, 1984 to December, 1989 till date towards monthly retainer fees, fees for Union Government work and fees for giving opinion and discussions separately, year-wise?

THE MINISTER OF SURFACE TRANSPORT AND COMMUNICATIONS (SHRI K.P. UNNIKRISSHANNAN): Information is being collected and will be laid on the Table of the House.

**Office of Comptroller and Auditor General**

5924. SHRI ARVIND NETAM: Will the Minister of FINANCE be pleased to state the

reforms Government contemplate to strengthen the independence of the Comptroller and Auditor General of India?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): The former Comptroller and Auditor General has made some suggestions to strengthen the functional autonomy of the Office of the Comptroller and Auditor General. These will require consideration in detail in consultation with the concerned Ministries. At this stage there are no specific reforms under contemplation of Government.

**Law for Regular Audit and other Control of Political Parties**

5925. SHRI ARVIND NETAAM: Will the Minister of LAW AND JUSTICE be pleased to state whether Government propose to enact a suitable legislation for regular audit and other functional control of differ-

ent political parties?

**THE MINISTER OF SURFACE TRANSPORT AND COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN):** This proposal is under consideration of the Committee on Electoral Reforms appointed by the Government to go into all aspects of electoral reforms.

[*Translation*]

**Duplication of Voters Names in Electoral Rolls**

**5926. SHRIGULABCHAND KATARIA:** Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the name of a voter appears in the list of electoral rolls of more than one place resulting down fall in percentage of votes cast; and

(b) if so, the steps being taken by Government to avoid such duplication?

**THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN):** (a) and (b). Though sufficient provisions exist in the law to prevent any case of the name of a voter appearing in electoral rolls of two different places, such a contingency may still arise leading to a fall in the percentage of votes cast at one of the places. In addition to the existing laws on the subject and detailed instructions issued by the Election Commission from time to time, a proposal for introducing multi-purpose identity cards to electors, as part of the comprehensive proposals for electoral reforms, is under consideration

of the Committee on Electoral Reforms appointed by the Government to go into the whole gamut of electoral matters. The recommendations of the Committee are awaited.

**Housing Loan Facilities in Rajasthan**

**5927. SHRIGULABCHAND KATARIA:** Will the Minister of FINANCE be pleased to state:

(a) the names of institutions in public sector which provide loans for construction or purchase of houses in Rajasthan;

(b) the terms and conditions laid down by each of the above institutions including the rate of interest charged on such loans; and

(c) the number of persons in Rajasthan who were provided assistance and the amount of loans advanced to them by each of the above institutions during last three years?

**THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):** (a) All scheduled commercial banks provide loans to individuals for construction and purchase of house throughout the country including the State of Rajasthan.

(b) The salient features of the terms and conditions on which scheduled commercial banks provide loans for housing are as under:

(i) Maximum period of repayment of loan is upto 15 years.

(ii) Rate of interest is as follows:

<i>Amount of loan</i>	<i>Rate of interest (percent per annum)</i>
1	2
Upto Rs. 20,000/-	12.5